Problems being faced lay the Paddy Growers in the country श्री मूर्येन्द्र सिंह मान (नाम-निर्देशित) : भी प्रयसभाध्यक्ष जी, बहुत श्रच्छा ह ग्रा कृषि मंती

Special

उपसभाध्यक्ष जी, बहुत श्रच्छा हु आ कृषि मंत्री भी इस वक्त सदन में हैं । मेरा स्पेशल मेंशन इस बजह से है कि किसानों को अपना पैदा किया हम्रा धानका श्रौर पैडी की फसल का चावल निकालने की इजाजत नहीं है। किसान सभी मुझ्किलें झेलता हुन्रा अनाज पैदा तो कर लेता है, लेकिन आर्खिर में जब उसकी फसल तैयार हो जाती हैप्तो उसको अपनी पैडी का छिलका भी उतारने की इजग्जत नहीं होती है । भारत सरकार ने अपने पक्ष में जो तिथि 3--10--91 का उसमें कहा है कि किसानों का जो मिनी थ्रेंशर होता है जो किसानों का इम्प्लीमेंट है क्योंकि किसानों के पास ट्रेक्टर होता है, श्रो शर होता है, उनके पास ट्यूबवैल होता है । इनके भ्रलावा किसानों के पास छोटे छोटे इम्प्लीमेंट्स भी होते हैं, उनके पास हल होता है । यह भी एक ऐसाही छोटा इम्प्लीमेंट है जो कि सी०म्रार०एफ०डी०म्राई० मैसूर ने डेवलप किया है ग्रौर बाहर के देशों में यह आम किसानों के पास होता है । इसलिए मैं जानना चाहता हूं कि क्या वजह है कि भारत सरकार[ं]ने किसानों को अपनो पैदा की हई पैडी से ग्रपने ही खाने के लिए भी चावल मिकालने की इजाजत नहीं दी है ? इसलिए में आपके जरिये सरकार से यह मांग करता हूं कि किसानों के जो इम्प्लीमेंटस उनके ऊपरकोई पाबन्दी नहीं होनी चाहिये । एक तरफ तो सरकार यह कह रही है कि इंडस्ट्रि-यल पालिसी में हमने छूटें दे दी हैं और दूसरी तरफ किसानों को इतना हर दिन बांधा जा रहा है. जंजीरों में जकड़ा जा रहा है। वें म्रदनी प्रोडयुस को जो बे खुद पैदा करते हैं, उसके लिएजो सिम्पल प्रोसेस है, वह भी नहीं करने दिया जा रहा है। ऐसा प्रोक्योरमेंट की एजेंसीज हैं 🖁 उनमें बहुत बड़ा करप्शन है । आज हालत यह है कि पंजाब में एक-एक वेगन लौड करने के लिए एफ०सी०ग्राइ० के इंस्पेक्टर हर आदमी से साढे तीन से चार हजार रुपये करप्शन के ले रहे हैं। इसकी वजह से पता नहीं क्या-क्या दिक्कतें खज़ी हो रही हैं और सरकार के सामने भी मुक्किलें ग्रा रही हैं ग्रौर ये किसी लाबी की बजह से ग्रा रही हैं। सरकार को इस बारे में कदम उठाने चाहिए ग्रौर बोल्ड कदम उठाने

चाहिए। किसानों को पैडी से चावल निकालने की इंजाजत होनी चाहिए। इससे देश का भी भला होगा ग्रौर जो करप्शनका फैक्टर है वह भी निकल जाएगा। इससे किसानों को तो सहलियत होगी ही, देश को भी इससे फायदाहोग। और कंज्युमर को कम कीमत पर चावल मिलेगा, पालिस राइस मिलेगा । इससे किसान की बेल्यू एडीशन भी होगी । पंजाब की एक समस्या है।उनकी इकनोमी को इस तरह से तोड़ा जा रहा है । इसलिए मैं आपके जरिये सरकार से कहना चाहंगा कि किसान के साथ यह धक्का बंद होना चाहिए ग्रौर श्रोपन करना चाहिए । किसान को जो उसका ग्रपना प्रोडयुस है उसमें उसकोछट होनी चा I.

SHRI VISHVJIT P. SINGH (Maharashtra): Sir, I would like to associate myself with it.

DR. YELAMANCHILI SJVAJI (And-ra Pradesh): I also want to associate myself with it. This is a very important matter.

THE VICE-CHAIRMAN (SHRI M. A. BABY): I know that Shri Vishrjit P-Singh, Shri Siviji, Shri Lather, Shri Ram Niareshji and many others want to associate themselves with him. Fortunately, the Minister concerned is also here and Mr. Jakfaar will take note of it. He is reacting.

THE MINISTER OF AGRICULTURE (SHRI BAURAM JAKHAR): This has to be put before the Cabinet. It is a very good positive suggestion for the improvement of farmers' economic conditions. I agree with this.

Irregularities committed in the purchase of paints by the Railways.

SHRI K. G. MAHESWARAPPA (Karnataka): Mr. Vice-Chairman, Sir, in this special mention, I am raising a very serious irregularity in the purchase of paints by the Western and the Central Railways. In fact, the total annual purchase of paints exceeds Rs. 25 crores. Gn painting the passenger coaches, the

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Western and the Central Railways are spending mare than Rs- 25 crores every year. There is a serious scandal in regard to the purchase of paints from a particular manufacturing company, namely Advance Paints. The passenger coaches are painted with IS 2932 specification paints. This kind of paint is manufactured by very few companies. As the railway coaches have to move from one end to the other end of the country and have to pass through different climates, the Railways have to take specific care to see that the paint utilised is of good quality and is durable. The normal period of such test is spre-ed to three years. The ICF has been entrusted with the job of testing and approving of the IS 2932 quality paints-After carrying out these extensive tests the cost of which is borne by the respective firms, the ICF has issued a list of manufacturers whose paints were found within the norms required for use in railway coaches. I have got a list also. I am forwarding all the documents to the Railway Minister for action.

A company from Bombay M/s. Advance Paints had managed to supply the IS 2932 paint to the Central and the Western Railways without being on the approved list. This could not have been possible without the links of the company with concerned officials. When these irregularities were brought to the notice of Shri George Fernandes, the then Railway Minister, he issued instructions to the Zonal Railwavs vide his letter no. 90/V4/CH/ST/77/CA(III) dated 27th August 1990 to follow strictly the policy of the Railway Board in ordering paints only from the approved suppliers. Since M/s. Advance Paints were not on the approved list, the Central and the Western Railways had to stop procuring paints from them. After realising that the company can no longer manipulate the sale of their paint to the Railways, M/s Advance Paints applied to the ICF and offered their paints for IS 2932 trial. The trial process should normally be spread over a period of three years. But without watching their

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performance, without tesing the quality, the name of the company has been included in the list of companies, to supply paint.

On a perusal of the said test report it can be seen that gloss retention value was not up to the required standard and it did not even agree with the NTH certificate. When this was the result in the very first trial, the paint could no longer be put to further test. Thus on the basis of the trial conducted, the company cannot find place in the list of approved manufacturers but by overlooking these important requirements, the concerned authorities have chosen to include the name of *M*/s Advance Paints in the list of approved manufacturers vide their letter dated 24-9-90.

It can, therefore, be concluded that M/s Advance Paints have been favoured by throwing all the norms and instructions from the Railway Board to wind. This cannot happen without receiving a huge amount in consideration and therefore, this is a fit case for proper investigation to unearth the scandal so that the guilty people are identified and punished. It will act as a deterrent to such tendencies. I have got the documentary evidence and with the permission of the Chair, I am passing them on to the Railway Minister with a request that he may please look into this matter and set right the things.

Need to provide adequate toorism facilities around archaeological sites in VHisba and Raisen districts oC Madhya Pradesh

श्री राषमकी (मध्य प्रदेश): उपसमाध्यक्ष जी, मध्य प्रदेश में विदिषा ध्रौर रायसेन ये दो जिले ऐसे हैं जहां पर पुरातत्व महत्व के दर्शनीय स्थलों का प्रद्भुत खजाना है। इन दोनों जिलों में सांची के विश्वविख्यात स्तूप, उदयगिरी की प्रत्यंत सुंदर ध्रौर प्राचीन गुफायें तथा वराहमवतार ध्रौर शेषशैया की मौलिक मूर्तियां वहां पर स्थित हैं। उदयपुर का ऐसा मंदिर है जो हिन्दुस्तान में बेओड़ है। इसी प्रकार से मोजपुर में शिवजी का मंदिर ध्रौर इन सबसे भी महवपूर्ण भीम